NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in -person in the High Court of Bombay, **Bench at Aurangabad,** that the **Hon'ble Shri Justice R.G. AVACHAT** is pleased to issue the following directions.

"The matters in which ad-interim / interim reliefs are in operation, shall continue to remain in operation till 31/03/2022. The learned counsel need not mention or seek circulation in those matters for continuation of ad-interim / interim relief till 31/03/2022. The party against whom interim relief is operating is at liberty to seek circulation."

HIGH COURT OF BOMBAY
BENCH AT AURANGABAD

By Order

Sd/-
(H.M.Bhosale)
Registrar (Judicial)

Date : 01/03/2022

NOTICE

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in -person in the High Court of Bombay, **Bench at Aurangabad,** that :-

ON 18/02/2022

I

The Division Bench headed by the **Hon'ble the Chief Justice** will be available for judicial work in **First session only.** The Hon'ble Court will take up the Board published for 18/02/2022.

II

The **Hon'ble Shri Justice N.B. Suryawanshi** will sit singly in IInd session and will take up the matters pertaining to the Single Bench as per the Board to be notified separately.

Dated this 17th day of February, 2022.

HIGH COURT OF BOMBAY
BENCH AT AURANGABAD

By Order

Sd/-
(H.M.Bhosale)
Registrar (Judicial)

NOTICE

IT IS HEREBY notified for the information of the Advocates and the Parties appearing in-person at High Court of Bombay, **Bench at Aurangabad** that they shall tender English translation of all vernacular documents in matters listed before the Bench presided over by the Hon'ble the Chief Justice.

Dated this 10th February, 2022.

HIGH COURT OF BOMBAY
BENCH AT AURANGABAD

Sd/-
Registrar (Judl)

NOTICE

IT IS HEREBY NOTIFIED for information of all the Advocates and Parties appearing in-person that, the **Hon'ble Shri Justice S. V. Gangapurwala** will not be available for holding Courts sitting on 4th February 2022. Hence the following arrangement is made :-

I

As per notice dated 21st December 2021 of the Bombay Office, the urgent mentioning and placing of the matters, if any, pertaining to the Division Bench presided over by the **Hon'ble Shri Justice S. V. Gangapurwala** is allowed before the Division Bench presided over by the **Hon'ble Shri Justice A. S. Gadkari**.

II

The **Hon'ble Shri Justice S. G. Dige** will sit singly on 4th February 2022 and will take up the Single Judge's civil matters as per the Board to be notified separately.

High Court, Appellate Side,
Bombay.

Date : 3rd February 2022

By Order,

Sd/-
(V.R. Kachare)
Registrar (Judl-I)

HIGH COURT OF JUDICATURE AT BOMBAY
BENCH AT AURANGABAD.

Top Priority
No.Adm/CK-2/216/22
Date : 28.01.2022

NOTICE

IT IS HEREBY NOTIFIED, for information of the Adovates and Parties appearing in person that, the road situated at Eastern gate is under renovation (concrete work), therefore w.e.f., 28.01.2022 the Eastern gate is not functioned.

It is requested to all the concerned to use gate nearby Water Rreservor (N-3 side) as a alternative arrangement till the completion of the above stated renovation work.

High Court of Judicature
at Bombay Bench at
Aurangabad.

Date:28.01.2022

Protocol Officer cum CK